

8  
O.A. 1271/2004

Order dated 03.07.2006

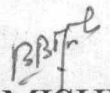
The applicant was appointed as EDBPM of Chandanpur B.O. in account with Manitiri S.O., under Mayurbhanj Division. His appointment was set aside by this Tribunal in OA No.608 of 1999. The Respondent-Department and the applicant moved the Hon'ble High Court of Orissa in OJC No.6362 of 2001 and OJC No.10348 of 2001 respectively challenging the order dated 24.1.2001 passed by the Tribunal in OA No. 608 of 1999 and the Hon'ble High Court, by their judgments dated 7.4.2003 and 30.8.2003 dismissed the said writ petitions and upheld the order of this Tribunal. Thereafter his services were terminated by order dated 1.10.2003 issued by the Respondent-Department and in his place, one Shri Pitambar Swain was appointed. The applicant made representations, dated 13.10.2003, 31.10.2003, 3.12.2003 and 20.12.2003, to the Respondent-Department to adjust him in any GDS post. The applicant, having not received any response from

B

O.A. 1271/2004  
-2-

9

the Respondent-Department, has filed the present O.A. Shri P.K.Padhi, the learned counsel for the applicant, submitted that in a similar batch of cases this Tribunal directed the Respondent-authorities to consider the cases of the applicants therein for appointment to any EDA/GDS post. We find that there is no necessity to issue such a direction to the Respondent-authorities. But, however, if the applicant submits a representation to them, it is open to the Respondents to consider the applicant's grievance and dispose of the same in accordance with rules within four months from the date of receipt of such representation. With this observation, the O.A. is disposed of.

  
(B.B.MISHRA)  
MEMBER(ADMN.)

  
(B.PANIGRAHI)  
CHAIRMAN